Minors arrested in Jammu and Kashmir

- 593. SHRI SHABBÍR AHMAD SALA-RIA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that a large number of persons arrested or detained in Jammu and Kashmir are minors below sixteen years; and
- (b) if so, whether Government propose to consider their cases on compassionate grounds and release them on personal bonds/security of good conduct etc.?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY); (a) No, Sir.

(b) The State Government is reviewing all cases of detention and is taking a compassionate view considering all aspects of detention when such a case comes up,

Consultation with trade unions on the workers participation in management

- 594. SHRI CHIMANBHAI MEHTA: Will the PRIME MINISTER be pleased to state.
- (a) whether the consultations with the Trade Unions in regard to workers participation in the management are over;
- (b) what is their view on the procedure of labour's participation;
- (c) whether they have agreed for ballot or verification of membership procedure; and
- (d) whether managements have agreed to 25 per cent labour's participation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) to (d) A national seminar on Workers' Participation in Management was held in January, 1990. The seminar was attended by, inter alla, representatives

of central trade union organisations and employers' organisations. This was followed by regional seminars held in Kanpur Trivandrum, Madras Indore and Bombay Based on the consensus of opinion expressed in these seminars, the Participation of Workers in Management Bill was prepared and introduced in Sabha on May 30, 1990. A number of notices have been received from Members of Parliament seeking to amend provisions of the Bill No formal consultation has been held by the Government with organisations of workers or employers after the introduction of the Bill in Parlia-

People killed in Ayodhya

595. SHRI S. S. AHLUWALIA: SHRI PRABHAKAR RAO KALVALA:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a number of people were killed and injured in Police firing and lathi charge in October, 1990 at the time of Kar Seva at Ayodhya in Uttar Pradesh;
- (b) if so, what are the details thereof including the extent of loss to property;
- (c) whether Government have paid any compensation to the dependents of those killed by police; and
- (d) if so, the details of the compensation paid and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b) According to Government of UP, 16 persons killed in the incident at Ayodhya on 30th October and November 2, 1990. Out of those killed, 8 are from UP, two from West Bengal, 1 each from Rajasthan and Bihar, 4 bodies could not be identified.

(c) and (d) The State Government of UP has taken a decision that compensation to the dependents of those killed